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Central Administrative Tribunal
Principal Bench

O.A. No. 1657 of 2000

New Delhi, dated this the 27th March, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

S/Shri

1. MSA Khan S/o Shri M.K. Khan
 2. Yogendra Kumar S/o Shri Nathu Singh
 3. Tika Ram S/o Shri Shree Ram
 4. Attam Prakash S/o Shri Jundan Lal
 5. Kailash Kumar S/o Shri Pyare Lal
 6. Rajiv Lochan S/o Shri Shree Krishan
 7. Uma Nand S/o Late Shri Bachi Ram
 8. Rajesh Rathi S/o Shri Jeet Ram Rathi
 9. Sutender Kumar S/o Shri Jiya Ram
 10. Harish Chander S/o Shri Pritam Dass
 11. Sureinder Kr. Sharma S/o Sh. Babu Ram Sharma
 12. Dal Chand S/o Shri Kanhaiya Lal
 13. Bhim Singh S/o late Shri Bal Ram
 14. Kanwar Lal S/o Shri Bhule Ram
 15. Moti Lal S/o Shri Puran Singh
 16. Arvinder Singh S/o Shri Balbir Singh
 17. Ajit Singh S/o Shri Dalip Singh
 18. P.J. Thomas S/o shri P.O. Joseph
 19. Shyam Singh S/o Shri Bagi Rath
 20. Satya Dev S/o Shri Prithi Singh
 21. Tara Chand
 22. Sri Pal S/o Shri Adisal Singh
 23. Daulat Singh
 24. Chunni Lal
 25. Ram Kavar
 26. Manohar
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27. Mangal Ram

All are skilled workers under
Garrison Engineer, Ministry of
Defence, New Delhi-110010.

.. Applicants

(By Advocate: Shri Yogesh Sharma)

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
South Block,
New Delhi.

2. The Engineer-in-Chief,
Army Headquarters, E-in-C Branch,
Kashmir House,
New Delhi-110011.

.. Respondents

(None appeared)

ORDER (Oral)

S.R. ADIGE, VC (A)

Applicants seek fixation of pay in the pay scale of Rs.950-1500 from the date of their appointment by way of extending the benefit of Tribunal's order dated 5.2.93 in O.A. No. 1436/90 and order dated 13.7.93 in O.A. No. 347/89 and O.A. No. 147/89 as well as Arbitration Award dated 7.5.97 with all consequential benefits.

2. Despite service of notice on respondents no reply was filed by them.


3. Meanwhile applicants' counsel Shri Yogesh Sharma who is present in the Court states that applicants would be satisfied at this stage if a

direction is issued to respondents to dispose of their representation dated 31.7.2000 (Annexure A-1) which remains undisposed of as yet.

4. If the aforesaid representation has not yet been disposed of by respondents, the O.A. is disposed of with a direction to respondents to dispose of the aforesaid representation in accordance with rules and instructions and judicial pronouncements including pronouncements referred to in Para 1 above, under intimation to applicant No.1 within three months from the date of receipt of a copy of this order.

5. If any grievance still survives it will be open to applicants to agitate the same through appropriate original proceedings in accordance with law, if so advised.

6. The O.A. stands disposed of in terms of Para 4 & 5 above. No costs.


(Dr. A. Vedavalli)
Member (J)


(S.R. Adige)
Vice Chairman (A)

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